

**GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION**

**LOK SABHA  
UNSTARRED QUESTION NO 1861  
TO BE ANSWERED ON 11<sup>th</sup> MARCH, 2025**

**ADARSH CREDIT CO-OPERATIVE SOCIETY**

**#1861 SHRI DAMODAR AGRAWAL:**

Will the Minister of Cooperation (सहकारिता मंत्री) be pleased to state:

- (a) whether the Government has any information about the number of investors whose money is stuck in Adarsh Credit Co-operative Society and if so, the details thereof;
- (b) the action taken so far by the liquidator appointed for the assessment and payment in this regard;
- (c) whether any time-bound programme has been formulated for the sale of the assets of the said society to make payment to the investors at the earliest;
- (d) if so, the details thereof; and
- (e) if not, the plan of the Government to make payment to the investors and the time by which the said payment is likely to be made?

**ANSWER**

**THE MINISTER OF COOPERATION  
सहकारिता मंत्री (SHRI AMIT SHAH)**

(a): Adarsh Credit Cooperative Society Ltd., (ACCSL) has approximately 18.49 lakh depositors.

(b) to (e): At present, there are no assets under control of liquidator, ACCSL. All the assets/properties including bank accounts of the Society have been frozen by Income Tax Authority, Enforcement directorate (ED), Serious Fraud Investigation Office (SFIO) & Special Operation Group (SOG) Rajasthan. Liquidator, ACCSL has filed applications before Special Court (PMLA), Jaipur for restitution of properties attached by ED and before NCLT Principal Bench, Delhi for disgorging properties attached by SFIO in favour of Liquidator. An appeal has been filed by liquidator before ITAT-Jodhpur against Income Tax demand for Rs. 3400 crores.

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